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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**
+ CS(OS) 524/2024
ANI MEDIA PVT. LTD.Plaintiff
Through: Mr.Sidhant Kumar, Ms.Manyaa
Chandok and Mr.Om Batra,
Advs.

versus

WIKIMEDIA FOUNDATION INC & ORS.Defendants
Through: None.

CORAM:
HON'BLE MR. JUSTICE NAVIN CHAWLA

% **O R D E R**
09.07.2024

I.A. 32612/2024 (Exemption)

1. Allowed, subject to all just exceptions.
2. Let the plaint be registered as a suit.
3. Issue summons to the Defendants, to be served through all permissible modes, including through electronic mode and *dasti* as well, returnable on 20th August, 2024.
4. The summons to the Defendants shall indicate that the Written Statement(s) to the plaint shall be positively filed within a period of 30 days from the date of receipt of summons. Along with the Written Statement(s), the Defendants shall also file the affidavit(s) of admission/denial of the documents of the Plaintiff, without which the Written Statement(s) shall not be taken on record.
5. Liberty is given to the Plaintiff to file the Replication within a



period of 15 days of the receipt of the Written Statement(s). Along with the Replication, if any, filed by the Plaintiff, the affidavit(s) of admission/denial of documents of the defendant(s) be filed by the Plaintiff, without which the Replication(s) shall not be taken on record.

6. If any of the parties wish to seek inspection of any documents, the same shall be sought and given within the timelines.

I.A. 32611/2024

7. Issue Notice to the Defendants, to be served through all permissible modes, including through electronic mode and *dasti* as well, returnable on 20th August, 2024.

8. Let reply(ies) to the application be filed by the Defendants within a period of two weeks of receipt of the notice. Rejoinder thereto, if any, be filed within a period of one week thereafter.

NAVIN CHAWLA, J

JULY 9, 2024/ns/as

[Click here to check corrigendum, if any](#)